

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2052/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.04.06.2019/NCLAT/UR/751

In the matter of:

Sesh Nath Singh & Anr. Appellants
Versus
Baidyabati Sheoraphuli
Co-operative Bank Ltd. & Anr. Respondents
Appearance: Ms. Shreenita Ghose and Ms. Shivani, Advocates for
the Appellants.

03.07.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 04.06.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellants on 06.06.2019 and returned the Memo of Appeal on the same day. The Appellants re-filed the Memo of Appeal on 01.07.2019. It is stated in the Interlocutory Application (IA) that it was observed by the Counsel for the Appellants that certain documents were not appropriately placed, hence the counsel asked the Appellants to provide more documents for clarity. Further, the delay has also been caused due to ill health of the Counsel. Hence, there is delay of 18 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 04.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar